

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(L). No. 2955 of 2018

H. V. Transmission Limited (Now Tata Motors Limited), having its registered office at Bombay House, 24, Homi Modi Street, Mumbai through its Authorized Signatory, Mr. Rajesh Kumar Das, Dy. G.M. (Legal Services), S/o late P.N. Das, R/o C/15, Vivekanand Road Town, Jamshedpur, Sidggora, East Singhbhum

... .. **...Petitioner**

-Versus

Shri Aparesch Chowdhury, S/o late M.M. Choudhary, R/o Qr No. K2/1, Road No. 4 Telco Colony, Telco, East Singhbhum

.... **...Respondent**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. V. P. Singh, Sr. Advocate
For the Respondent : XX

08/07.07.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

It appears that instant writ petition is premature as without waiting for the final Award, the petitioner has rushed to this Court.

At the very outset, Mr. V.P. Singh, learned Sr. counsel for the petitioner seeks permission of this Court to withdraw the instant application with a liberty to approach the appropriate forum after the final outcome of Reference Case No. 01/2012 and to challenge the same, if required, along with order dated 08.02.2018 (Annexure-8) passed in Reference Case No. 01 of 2012.

Permission is accorded.

Accordingly, the instant writ petition stands dismissed as withdrawn with the liberty aforesaid.

(Dr. S.N. Pathak, J.)

punit/-